

(2021) 07 SEBI CK 0171

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 422, 512 Of 2020, 736 Of 2021, Appeal No. 441 Of 2020

Edelweiss Custodial Services Ltd

APPELLANT

Vs

NSE Clearing Limited & Anr

RESPONDENT

Date of Decision : 26-07-2021

Acts Referred:

Citation : (2021) 07 SEBI CK 0171

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Sameer Pandit, Krina Gandhi, Wadia Ghandy, P.N. Modi, Nihar Mody, Yogesh Chande, Preeti Kapany, Shardul Amarchand Mangaldas, Viraj Maniar, Sneha Patil, Maniar Srivastava, Ravichandra Hegde, Robin Shah

Judgement

1. Adjourned on the request of respondent no. 1. List on September 9, 2021.
2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.